of railway land

crusher illegally on a plot the Jorhal Railway at Station causing hazards to the health of residents in the neighbourhood: and

tb) if so, what action is being taken by the Railways to remove the crusher from there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH) : (a) Yes, a stone crusher was installed unauthorisedly by M/s. Pod-dar Bros & Company in 1973 in a plot «t Railway land at Jorhat Railway Station licensed to ihem in 1968-69 for the purpose of stacking stone products.

(b) The licence of the party has been cancelled ar.d action has been initiated against the party for eviction from the Railway land.

Profits on consumer items

250. SHRI SALIL KUMAR GANGULI Will the Minister of LAW, IUST1CE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have conducted any survey to find out the percentage of profits made by multinational companies. which are selling consumer items like tooth paste, tooth brash. telcum powder and chocolate;

(b) if so, the details thereof; and

(c) what steps Government propose to take to compel these companies to reduce (he prices of these consumer goods?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW. IUSTICE AND COMPANY AFFAIRS (SHRI BEDABRA-TA 8ARUA): (a) and (b) The Department of Company Affairs has not conducted any survey as such to find out the profitability of multinational companies which are selling Fulfoid and M/s. Indian Schering have been consumer items like tooih paste, tooth brush, given impoit licences for this drug telcum powder and chocolate. However, the profitability ratios of the

branches and Indian subsidiaries of fore-eign companies operating in India and engaged in consumer goods industries such as (i) Bakery' confectionery (ii) footwear (iii) and pharmaceuticals and drugs (iv) cosmetics and toilet preparations (v) milk products (vi) aerated water and (vii) cigarettes have been studied for the last two years, viz., 1973-74 and 1972-73. Th« ratios of their profits before tax to total assets and turnover are given separately for the branches and the subsidiaries in the statement. [See Appendix XCV Annex-ure No. 18.]

(c) In so far as the high prices charged by these companies are due to monopolistic trade practices, they may be regulated under Section 31(1) of MRTP Act and if the high prices charged are as a result of restrictive trade practices, they may be regulated under Section 10(a) of the MRTP Act. Fnguiries have been instituted under Section 31(1) of the MRTP" Act in case of three multinational companies for indulging in monoplisttc trade practices. Enquiries have also been instituted in case of two other multinationals under Section 10(a) for indulging in restrictive trade practices.

As regards drugs and pharmaceuticals their prices are regulated under Drugs (Prices Control) Order 1970. The recommendation of Hathi Committee on rationalisation of prices of drugs are under the consideration of the Government.

Manufacture of Gentamycin Sulphate

251. SHRI SYFD AHMAD HASHMI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that M/s. Ful-ford are manufacturing Gentamycin Sulphate without licence;

(b) whether it is also a fact that M/s.

while Indian companies are denied import licences for the same; and

(c) if so, what are the reasons therefor?

1 Iff-: MINISTER OF CHEMICALS AND FERTILIZERS (SHRI PRAKASHCHAND

B. SETHI) : (a) io (c) The manufacturing firms operating in non-organised sector are not required to take industrial licences under ihe **I.D.R** Act. M/s. C E. Fulford and M/s. Indian Scheming Ltd., have been operating in non-organised sector and selling formulations based on imported Gentamycin Sulphate. Letter of Intent for formulations based on Gentamycin Sulphate has been issued to M/s. Chemicals Industrial and Pharmaceutical Labo-tatories Ltd. The of import licence m this case auestion would arise after they have been issued industrial licence. H.A.L. and Euphoric Pharmaceuticals have been given industrial licences for production of formulations based on Gentamycin Sulphate. H.A.L. has been allowed import of Gentamycin Sulphate during the current financial year Euphoric Pharmaceuticals does net appear to have applied for import licences. The application of M/s. Themis Chemicals Ltd. for production of formulations based on Sul- > phate is still under Gentamycin consideration.

जोवन-रक्षक वंवाओं का उपलब्ध होना 252 स्त्री स्रोडम प्रकाश त्यागी :

थी जगवीश प्रसाद माब्र :

क्या **रसायन श्रीर उर्वरक** मंत्री यह बताने की क्रमा करेंगे कि :

(क) क्या सरकार को झात है कि कैंसर और अन्य घातक रोगों के लिये कतिपय बायातित जीवन रक्षक दवाएं देश में उपलब्ध नहीं है ; और

(ख) यदि हो, तो सरकार इन दवासों की पर्याप्त सप्लाई सुनिश्चित करने के लिये क्या कदम उठाने का विच.र रखती है ?

Availability of life-saving drugs

252. SHRI OM PRAKASH TYAGT : SHRI JAGDISH PRASAD MATHUR :

t[1 English translation.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government are aware that certain imported life-saving drugs for Cancer and other fatal diseases are not available in the country; and

(b) if so. what steps Government propose le take to ensure adequate supply of these drugs?]

रसायन ग्रोर उर्वरक मंत्री (थी प्रकाशचन्द बो॰ सेठो) : (क) ग्रोर (ख) नरकार को कैन्मर तथा जन्य भयानक वीमारियों के लिये समय समय पर प्रायातित जीवन-रक्षक ग्रौपधियों की कुछ किस्में पर्याप्त मात्रा में उपलब्ध नहीं है, तथापि ऐसी इन ग्रौषधियों की इतनी ग्रधिक कमी नहीं है।

इन दवाइयों के आयान के बारे में सरकार का बुष्टिकोएा उदार है तथा इस सम्बन्ध में नीति को वर्ष 1975-76 के लिये इप्पोर्ट ट्रेंड कन्ट्रोल पालिसी के परिशिष्ट 19 में बनाया गया है। स्थापित आयात को इन सौषधों की तैयार स्रौषधियों का स्वतन्त्र रूप में आयान करने की बनमति दीगई है।

प्रत्येक व्यक्ति तथा अस्पतालों द्वारा चींवन-रक्षक घौषधों की प्रपनी प्रावश्यकताओं के लिये ग्रायात करने के लिये भाषात व्यापार नियंत्रण विनियमनों के अस्तर्गत किसी आयात लाइसेंस की ग्रावश्यकना के बिना प्रत्येक व्यक्ति तथा अस्पतालों को कमश: 200 रु तथा 1000 रुपये के मुल्य तक भाषात करने की प्रनुमति देने के लिये आयात नीति को उदार बनाया गया है।

शायात एवं निर्यात के मुक्ब नियंत्वक ने जीवन-रक्षक ग्रीयधियों के झायात के लिये तदर्ष लाड सेंस देने के सम्बन्ध में ग्रीयध नियंत्वक (भारत) की वर्ष 1975-76 के लिये 20 लाख रुपये की राणि भी दे दी है। कैन्सर अवरोधी सूलयीगों के देशीय उत्पादन की प्रोत्माहन भी दिया जा रहा है। सेसर्स बीरो बैलकम तदनुरूयी प्रयुंज ग्रीवधों के झायान द्वारा देख में निम्नलिखित कैंसर मवरोधी मत्रयोगों का उत्पादन कर रहा है ----

। व्यसल्फान (माइलेरान)